

**(1996) 08 AHC CK 0139**

**Allahabad High Court**

**Case No:** C.M.W.P. No. 27716 of 1996

Sami-Ullah

APPELLANT

Vs

Addl. Chief Judicial Magistrate  
and Another

RESPONDENT

**Date of Decision:** Aug. 27, 1996

**Acts Referred:**

- Motor Vehicles Act, 1988 - Section 207(1), 207(2)

**Hon'ble Judges:** M. Katju, J

**Bench:** Single Bench

**Advocate:** Saghir Ahmad, for the Appellant;

### **Judgement**

M. Katju, J.

The Petitioner's vehicle has been seized u/s 207(1) of the Motor Vehicles Act.

2. The remedy of the Petitioner is to file an application u/s 207(2) of the Act to the authority mentioned in that provision, and if he does so, the said authority will dispose of the said application in accordance with law within three weeks of the filing of the said application by a speaking order.
3. With these observations, the writ petition is finally disposed of.